

---

**DIRECTORATE GENERAL OF HEALTH SERVICES, NATIONAL  
MEDICAL LIBRARY (DIRECTOR-LIBRARY), RECRUITMENT  
RULES, 1990**

CONTENTS

1. Short title and commencement
2. Number of posts, classification and scale of pay
3. Method of recruitment, age limit, other qualifications etc
4. Disqualification
5. Power to relax
6. Saving

**SCHEDULE 1 :- SCHEDULE**

**DIRECTORATE GENERAL OF HEALTH SERVICES, NATIONAL  
MEDICAL LIBRARY (DIRECTOR-LIBRARY), RECRUITMENT  
RULES, 1990**

G.S.R. 436, dated, 27th June,1990 .- In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the post of Director (Library) in the National Medical Library, Directorate General of Health Services, namely :-

**1. Short title and commencement :-**

(1) These rules may be called the Directorate Genera] of Health Services, National Medical Library (Director-Library), Recruitment Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of the said posts, its classification and the scale of pay attached thereto shall be as specified in Columns 2 to 4 of the said Schedule annexed to these rules.

**3. Method of recruitment, age limit, other qualifications etc :-**

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in Columns 5

to 14 of the said Schedule.

#### **4. Disqualification :-**

No person -

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from operation of this rule.

#### **5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Union Public Service Commission relax any of the provisions of these rules with respect to any class or category of persons.

#### **6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the order issued by the Central Government from time to time in this regard.

### **SCHEDULE 1**

#### **SCHEDULE**

Name of post.	Number of posts.	Classifi cation.	Scale of pay.	Whether Selection post or non selection post.	Age limit tor direct recruit.
1	2	3	4	5	6
Director (Library).	1* (1990) ^Subject to variation de-pendent	General Central Service, Group 'A'	Rs. 4100-125-4850-150-5300.	Not Applicable.	Not exceeding 50 years. (Relaxable for Govt. servants

	on work load.	Gazetted.			upto 5 years in accordance
					with the
					instructions or
					orders issued
					by the Central
					Govt.)
					Note: The cru
					cial date for
					determining the
					age limit shall be
					the closing date
					for receipt of
					applications
					from candidates
					in India (and not
					the closing date
					prescribed for
					those in Assam.
					Meghalaya.
					Arunachal
					Pradesh.
					Mizoram.
					Manipur.
					Nagaland. Tri-
					pura. Sikkim.
					Ladakh Divi
					sion of Jammu &
					Kashmir State.
					Lahaul and Spiti
					District and
					Pangi Sub-
					Division of
					Chamba District
					of Himachal
					Pradesh. the
					Andaman and
					Nicobar Islands
					and Laksha-
					dweep).